



2026:DHC:3879



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 06.05.2026*

+ **CRL.M.C. 19/2025 & CRL.M.A. 92/2025**

VINAY SHARMA & ORS.

.....Petitioners

Through: Counsel for petitioners (*appearance not given*)

versus

THE STATE OF NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Sanjeev Sabharwal, APP for State with IO/ASI Gurdeep Singh.
Respondent no.2 in person.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioners seek quashing of case FIR No. 350/2024 of PS Palam Village for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.

2. State has no objection to this petition.



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3. The respondent no. 2 is present in the courtroom and identified by IO/ASI Gurdeep Singh.

4. Keeping in mind the nature of the issue, I have spoken with respondent no. 2 in Hindi and it is stated by her that they have settled all their disputes amicably and now for past year and a half, they are living together happily. It is stated by her that two children were born from her wedlock with petitioner no. 1 and they are living with them. It is also informed by her that petitioner no. 1 had filed a petition for divorce, but the same has been withdrawn. The respondent no. 2 submits that she does not wish to continue prosecution of the petitioners since now they are living together happily.

5. Considering the aforesaid, I am satisfied that it would be interest of justice not to push the parties through full dress trial. Therefore, the petition is allowed and FIR No. 350/2024 of PS Palam Village for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed. Pending application also stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

MAY 06, 2026/as